

CENTRAL ADMINISTRATIVE TRIBUNAL  
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 81 /1993

Date of Decision: 4/3/97

Rajaram Laxman Shirke

Petitioner/s

Shri S.P. Kulkarni

Advocate for the  
Petitioner/s

V/s.

Union of India & 3 Ors.

Respondent/s

Shri S.S. Karkera for Shri Pradhan

Advocate for the  
Respondent/s

CORAM:

Hon'ble Shri B.S.Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to  other Benches of the Tribunal ?

abp.

*B.S.Hegde*  
(B.S.HEGDE)  
MEMBER (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GULESTAN BLDG. NO. 6, PRESCOT RD, 4TH FLR,  
MUMBAI - 400 001.

ORIGINAL APPLICATION NO: 81/93,

DATED THIS 4th DAY OF MARCH, 1997.

CORAM : Hon'ble Shri B.S. Hegde, Member (J).

Hon'ble Shri M.R. Kolhatkar, Member (A).

Rajaram Laxman Shirke,  
Khansama-cum-Gardner  
in Group 'D' Cadre  
at Mahableshwar Post Office,  
in Satara Dist, Pune Region.

... Applicant.

By Advocate Shri S.P. Kulkarni

Vs.

1. Union of India through  
the Chairman (Dept. of Posts),  
Dak Bhavan, Postal Division Board,  
New Delhi.

2. The Director of Postal Services,  
e/o Postmaster General  
Pune Region, Pune - 411 001.

3. Sr. Supdt. of Post Offices,  
Satara Division, Satara 415 001.

4. Sub Postmaster,  
Mahableshwar. ... Respondents

By Advocate Shri S.S. Karkera for  
Shri P.M. Pradhan

I O R D E R I

I Per Shri B. S. Hegde, Member (J) I

The main prayer in the OA is for issuing directions to the respondents to issue appointment order as Attendant-Cum-Khansama-Cum-Gardner w.e.f. 1/4/85. Counsel for Applicant states that applicant retired from service on 1/4/94. The applicant had earlier made a representation to the competent authority as to whether he is a class-IV or class-III employee. The respondents have not taken any decision. The applicant has sent another petition dated 29/5/92 to which the respondents have not replied and the applicant then filed OA on 29/1/93. Since the applicant has filed the OA in this Tribunal, the respondents have not disposed of the pending petition.

*SHK*

In the circumstances, we hereby direct the respondents to dispose of the pending petition within a period of three months from the date of receipt of copy of this order by giving a speaking order. Applicant is at liberty to approach the Tribunal in case he is aggrieved.

MP-873/93 stands disposed of. OA is disposed of with above directions with no orders as to costs.

M.R.Kolhatkar

(M.R.KOLHATKAR)  
MEMBER(A)



(B.S.HEGDE)  
MEMBER(J)

abp.